GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. †2218 TO BE ANSWERED ON 29.11.2016

MISUSE OF SC/ST ACT

†2218. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of complaints received by the Government regarding misuse of the SC/ST (Prevention of Atrocities) Act during last three years and the current year, Statewise; and
- (b) the action taken by the Government thereon?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a): Responsibility for implementation to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, lies primarily with State Governments and Union Territory Administrations. At the Central level, as per the Government of India (Allocation of Business) Rules, 1961. Inter-alia, the subject matter of offences under the PoA Act is allocated to the Ministry of Home Affairs (MHA). Accordingly the calendar year wise data pertaining to the PoA Act is provided by the National Crime Records Bureau (NCRB), MHA. In the data provided by the NCRB, 9253, 9704 and 8900 cases for the years 2013, 2014 and 2015 respectively, under the PoA Act in conjunction with the IPC, were under the category, "cases found false/mistake of fact or law". The State/UT wise information in this regard is given in the statement annexed. Since the year 2016 is in continuation, reporting of similar data for the year by the NCRB has not yet become due.
- (b): For dealing with specific false cases, relevant sections of the IPC can be invoked by the concerned agencies.

Statement in answer to part (a) and (b) of the Lok Sabha Unstarred Question No. 2218 for 29.11.2016, regarding 'Misuse of SC/ST Act' by Shri Bhairon Prasad Mishra:

Number of cases found 'false/mistake of fact or law', under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) [PoA] Act, 1989, during the years 2013, 2014 and 2015 as reported by the National Crime Records Bureau, Ministry of Home Affairs.

Sr.	State/UT	Number of cases found 'false/mistake of fact or law' under the PoA Act, 1989, during the years:		
No.		2013	2014	2015
1.	Andhra Pradesh	1511	957	1099
2.	Assam	1	0	0
3	Bihar	686	670	664
4.	Chhattisgarh	0	1	2
5.	Goa	1	3	<u></u>
6.	Gujarat	17	44	35
7.	Haryana	123	117	116
8.	Himachal Pradesh	35	39	36
9.	Jharkhand	84	280	147
10.	Karnataka	367	437	255
11.	Kerala	272	233	205
12.	Madhya Pradesh	25	59	43
13.	Maharashtra	189	219	192
14.	Meghalaya	0	0	1 1 1
15.	Mizoram	0	1	0
16.	Odisha	600	436	304
17.	Punjab	37	33	39
18.	Rajasthan	4416	5018	4517
19.	Tamil Nadu	400	281	365
20.	Telangana	(The State was created on June 2, 2014)	398	477
21.	Tripura	0	0	1
22.	Uttar Pradesh	477	466	400
23.	Uttarakhand	3	5	0
24.	West Bengal	1	6	0
25.	Chandigarh	0	1	0
26.	Delhi	8	0	1
	Total	9253	9704	8900

Note:- The PoA Act does not extend to the State of Jammu and Kashmir.